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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A.No.309/96 in

O.A.No.471/94

Date of Order: 6.8.96

BETWEEN:

K.Rama Rao

.. Applicant.

AND

Union of India - Rep. by

1. General Manager,
S.E.Rly., Garden Reach,
Calcutta - 43.

S.E.Rly., Visakhapatnam.

.. Respondents.

3.

- - -

Counsel for the Applicant

.. Mr.Y.Subrahmanyam

Counsel for the Respondents

.. Mr.V.Bhimanna

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

- - -

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member(Admn.) X

- - -

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. ^{already} The learned standing counsel submitted that a reply had been given to the applicant on 16.7.96. Hence no further direction necessary in this connection. If the applicant has not received a copy of the reply he may approach the

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(31)

: 3 :

O.A.471/94.

Copy to:-

1. The General Manager, S.E.Railway, Union of India,
 Bach, Calcutta.
2. Divisional Railway Manager, S.E. Railway, Visakhapat-
 nam.
3. One copy to Sri. Y.Subrahmanyam, advocate, CAT, Hyd.
4. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

K.S.M.

9/23/96

M.A. 309/96

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(F)

DATED: 6/8/96

~~ORDER/JUDGEMENT~~

~~O.A. NO. / R.C. / M.A. No.~~ 309/96

in

O.A. NO.

471/94

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

No spare copy

